

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)
33413-33415/2014

No(s).

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date : 01/07/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Bakul Jain,adv.
Mr. Mohit D. Ram,Adv.

For Respondent(s)

Ms.Neha Agarwal,Adv.
Mr. E. C. Agrawala,Adv.UPON hearing the counsel the Court made the following
O R D E R

ore, petitioner who has no locus standi in this matter. Theref
Affidavit in support of dasti proof is sworn by son of
Ld.counsel for the petitioner is directed to file fresh affidavit
in support of dasti proof duly executed by the petitioner or the
registered clerk of the Advocate-on-record.
List the matter again on 10.08.2016.

Signature Not Verified

Digitally signed by
POOJA SHARMA
SB

Date: 2016.07.02

10:11:00 TLT

Reason:

(M V RAMESH)
Registrar